

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

23. IA 3840(MB)2022  
IN  
C.P. (IB)/952(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.07.2024**

Name of the Party: State Bank Of India (Creditor) Through  
The Resolution Professional

Vs

Mr. Sudhakar Jayawantrao Anapat

Section 95(1), 60(2) of Insolvency and Bankruptcy Code, 2016

**ORDER**

1. Adv. Priyank Jadav a/w Adv. Ayush J. Rajani for the Applicant/ Resolution Professional present through physical mode.

**IA-3840(MB)2022**

1. This is an Application filed u/s 60(2) by the Applicant seeking an appropriate direction against the Respondent No. 2 to make the payment of cost incurred.
2. On going through the order file, this Bench noticed that after issuance of notice, there was no representation on the part of the Respondent No. 2.
3. This Bench directs the Respondent No. 2 to make the payment to the Resolution Professional within two weeks from the date of receipt of order.
4. In view of aforesaid direction(s), the present Application is **partly allowed** and disposed of in terms of Prayer Clause-c.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**